

CENTRAL ADMINISTRATIVE TRIBUNAL**ERNAKULAM BENCH****Original Application Nos.180/00607/2017
& 180/00604/2017**

Thursday, this the 22nd day of November, 2018

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member

O.A 180/00607/2017

1. P.Govindan Namboothiri, aged 54 years
 S/o.Padmanabhan Namboothiri, Senior Technician
 MEMU Shed, Southern Railway/Quilon
 (Thiruvananthapuram Division)
 Residing at: Souparnika
 Cherukudal Illam, Ponakam, Mavelikkara P.O
 Alappuzha Dt., Pin 690 101
2. B.Suraj Kumar, Aged 44 years
 S/o.B.Bhaskaran, Senior Technician
 MEMU Shed, Southern Railway/Quilon
 (Thiruvananthapuram Division)
 Residing at: Azhikathuveli
 Sanathanapuram P.O
 Alappuzha Dt. Pin 688 003
3. B.Sreekumar, Aged 39 years
 S/o.Bhageerathan Nair, Technician I
 MEMU Shed, Southern Railway/Quilon
 (Thiruvananthapuram Division)
 Residing at: Sreenilayam
 Vayala North, Mariapuram P.O
 Pathanamthitta dt. Pin 689 513

..... **Applicants**

(By Advocate – Mr. Mr.T.C.G Swamy)

V e r s u s

- 1 Union of India, represented by the
General Manager, Southern Railway, Head Quarters Office
Park Town P.O, Chennai – 600 003
2. The Chief Personnel Officer, Southern Railway
Head Quarters Office,
Park Town P.O, Chennai – 600 003
3. The Divisional Personnel Officer
Southern Railway, Salem Division
Salem – 5
4. The Senior Divisional Personnel Officer
Southern Railway, Thiruvananthapuram Division
Thiruvananthapuram – 695 014
5. S.Krishnan, aged 57 years, S/o.C.Sankaran
Sr.Technician, Electrical Loco Shed, Erode
Residing at Puthenpura, Kattuparambil
Kuzhalmannam, Palghat
6. K.R.Najmudin, aged 46 years, S/o.M.K.Abdul Razak
Sr.Technician, Electrical Loco Shed, Erode
Residing at Sabana Manzil, Vattaparambu,
Thengara Post, Palghat
7. Gireesh Kumar, Aged 41 years, s/o.P.Kunjil Krishnan
Sr.Technician, Electrical Loco Shed, Erode
Residing at Virippil House, Mythri
East Devagiri, Kozhikode
8. S.Sreejith, aged 32 years, S/o.Subramaniam
Technician – II, Electrical Loco Shed, Erode
Residing at Pulari, Sreedhanya Nagar
Kallekulangara, Olavakkod, Palakkad
9. P.S.Sudhish, aged 37 years
S/o.P.M.Soman
Technician – II, Electrical Loco shed, Erode
Residing at Paratharayil House, Arakulam P.O,
Idukki

10. K.V.Sreejith, aged 42 years, S/o.V.Balasubramaniam
Junior Engineer, Electrical Loco Shed, Erode
Residing at 6/155, Sruthy, Sekharipuram, Palghat **Respondents**

(By Advocate – Mr.S.Radhakrishnan for R 1-4, M/s.Varkey & Martin for R 5-10)

O.A 180/00604/2017

1. P.S.Padmanabhan, aged 58 years
S/o.P.Sivashankaran
Senior Technician, MEMU Shed, Southern Railway/
Palakkad Division,
Residing at: No.15/13, Anbu Nagar, First Street
Vadavalli Road, Edayar Palayam
Coimbatore -641 025
2. P.Divakaran, aged 53 years
S/o.P.Kunhiraman
Senior Technician, MEMU Shed
Southern Railway/Palakkad Division
Residing at: “Neelambari ”, Pratheeksha Nagar
3rd Line, Otturkkad, Industrial Estate Post
Palakkad – 678 731
3. Shybu.K, aged 43 years
S/o.Kumaran K
Senior Technician, MEMU Shed
Southern Railway/Palakkad Division
Residing at: Perumballykandi House
Medical College P.O, Kozhikode – 673 008
4. M.Ananda Padmanabhan, aged 42 years
S/o.V.Muthusamy
Senior Technician, MEMU Shed
Southern Railway/Palakkad Division
Residing at: 58-A, Kanniapa Konar Street
Chettipalayam Road, Podanur Post
Coimbatore – 641 023
5. Sijo Joseph, aged 40 years

S/o.E.J.Joseph
 Technician Gr.I, MEMU Shed
 Southern Railway/Palakkad Division
 Residing at: Illickal House, N.S.S P.O
 Vrindavan Nagar, Palakkad – 678 008

6. M.V.Vinesh, aged 34 years
 S/o.M.P.Vijayan
 Technician Gr.II, MEMU Shed
 Southern Railway/Palakkad Division
 Residing at: Manupparambil House
 Thumboor P.O, Thrissur District
 Pin – 680 662
 7. T.Rajesh, aged 43 years
 S/o.T.Vasu
 Technician Gr.II, MEMU Shed , Southern Railway/Palakkad Division
 Residing at: 129-B, Railway Quarters
 Hemambika Nagar, Railway Colony
 Palakkad -678 009
- **Applicants**

(By Advocate – Mr. Mr.T.C.G Swamy)

V e r s u s

- 1 Union of India, represented by the
 General Manager, Southern Railway, Head Quarters Office
 Park Town P.O, Chennai – 600 003
2. The Chief Personnel Officer, Southern Railway
 Head Quarters Office,
 Park Town P.O, Chennai – 600 003
3. The Divisional Personnel Officer
 Southern Railway, Salem Division
 Salem – 636 005
4. The Senior Divisional Personnel Officer
 Southern Railway, Palakkad Division
 Palakkad – 678 002
5. The Divisional Electrical Engineer

MEMU Shed, Southern Railway, Palakkad Division
palakkad – 678 002

6. S.Krishnan, aged 57 years, S/o.C.Sankaran
Sr.Technician, Electrical Loco Shed, Erode
Residing at Puthenpura, Kattuparambil
Kuzhalmannam, Palghat
7. K.R.Najmudin, aged 46 years, S/o.M.K.Abdul Razak
Sr.Technician, Electrical Loco Shed, Erode
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8. Gireesh Kumar, Aged 41 years, s/o.P.Kunjil Krishnan
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Residing at Virippil House, Mythri
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Junior Engineer, Electrical Loco Shed, Erode
Residing at 6/155, Sruthy, Sekharipuram, Palghat **Respondents**

(By Advocate – Mr.S.Radhakrishnan for R 1-5, M/s.Varkey & Martin for R 6-11)

These Original Applications having been heard and reserved for orders on 19.11.2018, the Tribunal on 22.11.2018 delivered the following:

COMMON ORDER

Per: Mr.E.K.Bharat Bhushan, Administrative Member:

Since common issues are involved in both these Original Applications, a common order is passed as under.

2. Applicants in the two Original Applications are Senior Technicians, working in Mainline Electrical Multiple Units Shed at Kollam under Trivandrum Division and Palakkad Division respectively. They had come to the present Divisions on deputation from their parent Divisions and are aggrieved by the move on the part of the respondents to repatriate them to their parent Divisions.

3. For the sake of convenience, documents produced by both parties in OA No. 180/00607/2017 are referred to in this common order. The brief facts of the case are as under:

O.A 607 is filed by three applicants, first and second being Senior Technicians and third being Technician Grade I. The reliefs sought by them is as follows:

“(i) Call for the records leading to the issue of Annexure A1(a) to A1(c) and quash the same

(ii) Direct the respondents to allow the applicants to continue in the MEMU shed at Kollam as if Annexures A1(a) to A1(c) have not been issued at all

(iii) Award costs of and incidental to this application. ”

4. All applicants are from Erode Railway Division and currently retain their lien under the said Division. Consequent to the commencement of MEMU in Trivandrum Division, a large number of posts were required for maintenance of its service. A MEMU shed was set up at Kollam and options were invited by the 2nd respondent from volunteers working at Traction Rolling Stock Units/EMU/MEMU sheds/Electrical Departments as per communication dated Nil, Jul 2013 (Annexure A-2). The applicants had expressed their desire to be transferred to MEMU shed, Kollam. They were selected and posted to Kollam as per Annexure A-3 dated 9.10.2013. The order mentions that they will continue to retain their lien in the respective Units till the cadre is closed. Under Annexure A-4 dated 22.11.2013 it was further clarified that “their lien will be maintained in Salem Division for a period of 2 years or till such time the cadre is closed.” Accordingly, the applicants have been working at MEMU shed Kollam from November 2013 onwards.

5. The applicants maintain that their deputation was in the nature of a transfer. The authorities were well aware of the nature of their relocation and by

Annexure A-5 issued on 28.3.2014, they were promoted to the post of Senior Technicians in Pay Band 2 Rs.9300-34800 + GP Rs.4200/-. The said order had the following provisions:

“1. There is no DAR/SPE/Vig. Cases pending/contemplated against them and they are not undergoing any penalty debarring them from promotion. If anyone is undergoing any penalty, he will be deemed to be carrying out his duties only till he becomes free from punishment.

2. As per para 10 of PBC 121/2013, the above employees are allowed the benefits of upgradation/promotion on “as is where is basis” for the time being and allowed to join the pin-pointed post at the new station within six months’ time from the date of issue of promotion order in case of revised pinpointing, if any. (Emphasis supplied)

3. The promotees will be on probation for a period of 12 months from the date of promotion

4. They are entitled for fixation of pay as per rule 13 of RS (RP) Rule 2008 with benefit of one increment at the rate of 3% of basic pay. ”

6. The cadre was yet to be closed and the applicants continued in their

present posts at Kollam. Then, by way of office memorandum dated 31.3.2017, the cadres of the MEMU shed at Kollam and Palakkad were closed with effect from 1.5.2017 (Annexure A-7). It was subsequently stated therein that:

“Employees presently working in the MEMU sheds should exercise specific option in enclosed form, if they want to opt out and want to go over to Parent Cadre.”

7. This option should have been exercised by 27.4.2017. As the applicants did not opt to be repatriated, they assumed that their posting to Trivandrum Division (and to Palakkad Division in the case of applicants in O.A 604/2017) was final. It was in this context that the Madras Bench of CAT in O.A 1185/2014 (Annexure A-9) took the stand that the respondents should expedite the process of transfer of incumbent higher grade deputationists to pin pointed posts at various places. The Tribunal intended that once the deputationists were accommodated in the pin pointed posts in their parent Divisions the cases of other aspirants for deputation could be considered. The applicants contend that the order only pertains to Trip Shed employees and was not relevant in the case of MEMU deputationists.

8. However, taking a cue from the judgment, the respondents acted with great

haste to issue the impugned orders at Annexures A-1 (a), A-1(b) &A-1 (c). They were directed to report back to the parent Division against pin pointed posts allotted within 10 days. Left with no option, the applicants were constrained to approach this Tribunal.

9. Respondent nos.1-4 are Railway authorities and 6 party respondent have been impleaded as per order dated 19.12.2017 in M.A 1254/2017. The official respondent nos.1-4 have filed the reply statement wherein they have countered the arguments raised by the applicants. By way of emphasis, the respondents have stressed the following aspects of the case.

“a) the applicants are still employees of Electric Loco Shed/Erode under the administrative control of Salem Division and are borne on the seniority lists of that Division.

b) they were accordingly promoted under Cadre Restructuring by Divisional Personnel Officer/Salem Division from 1.11.2003 and retained temporarily at MEMU Sheds till the pinpointing of posts. (Annexure A5).

c) The applicants accepted the promoted posts based on the promotion orders issued by Salem Division .

d) The Cadre Restructuring is not applicable to the MEMU sheds and

there is no higher grade post therein to retain the applicants permanently on Cadre Restructuring promotion.

e) The Cadre closure of MEMU Sheds has been decided in principle but the same has been put on hold, pending finalization of formalities. But, in view of Annexure A-9 directions issued by the Madras Bench of this Tribunal in O.A No.1185/2014 the 3rd respondent issued Annexure A-1 series of orders. As such, the applicants are still under the administrative control of Salem Division.

f) This Tribunal in a similar case O.A No.339 & 340 of 2016 have upheld the principle that Staff on deputation to other units still borne on the seniority list of the original division from where they were deputed.”

10. Respondents base their defense on the above points. It is admitted that the employees belonging to Erode Division who have filed the two Original Applications had been selected on the basis of their voluntary request that they may be accommodated in MEMU Kollam or MEMU Palakkad. At more than one place in various communications cited, it has been made clear that their lien continues in their parent Division and on promotion they are liable to be repatriated to the parent unit with the implication that in that place another set of employees of the lower grade could be transferred to MEMU Shed, Kollam. Annexures R1(a), R1(b), R1(c) and R1(d) leave no room for any ambiguity on this question. The restructuring exercise only buttress this position.

11. Complying with the direction of the Madras Bench of CAT in 1185/2014 (Annexure A-9), an order was issued on behalf of respondent no.2, which reads as follows (Annexure R1(f):-

“Southern Railway

Head quarters office
Personnel Branch
Chennai 600 003
Dated:19.6.2017

No.P(S)135/VII/MEMU Shed/PGT/Vol II

Sr.DPOs/PGT & TVC
DPO/SA

Sub: Decentralisation of Cadres in MEMU Shed/PGT & QLN
Ref: 1) This Office Memorandum of even No. dated 31.3.2017
2) This office letter of even No. dated 18.5.2017

Further to this office letter cited above, since Board vide letter No.PC-III/2016/CRC/1 dated 30.9.2016 have advised for the Cadre Restructuring of the artisans w.e.f 1.9.2016, the employees who are presently working at MEMU/PGT and MEMU/QLN are also coming under the purview of this cadre restructuring.

As per reference No.2, options were called for from employees who are working in MEMU/PGT & QLN for repatriation to the parent division and details were called for, reply in this regard is also yet to be received.

Further a court case CP No.56 of 2017 has also arisen in respect of O.A No.1185/2014. Hence, Divisions are advised not to take any further action in regard to filling up of the vacancies or any other changes in respect of the cadre of MEMU/PGT &QLN until further advice regarding cadre closure from this office.

This has the approval of competent authority.

Sd/-
(Meena Baskaran)
Dy.CPO/Tfc & M&E
For Chief Personnel Officer

Copy to:
CME
CETE - for kind information
GS/SRMU – For kind information ”

12. The issue before Madras Bench in the O.A referred to was to ensure that fresh deputationists get a chance to go on deputation to Divisions of their choice after relieving Senior Deputationists who had occupied those posts and requiring the latter to go back to their parent Divisions. The respondents view this direction as having put a stop to cadre closure. To put it differently, the applicants are making a case for 'closure' of the cadre whereby those who are on deputation to those cadres could be confirmed/absorbed therein. Stopping this process would mean that circulation of employees from parent units to deputed Divisions and vice versa would continue unhindered.

13. The party respondent nos.5-10 are mentioned as aspirants to come on deputation from Erode to Kerala Divisions. They dispute the contention of the applicants on the ground that the applicants ought not be confirmed at Palakkad/Kollam as no options were called for permanent posts at the two places. As per extant instructions, before cadre closure, an opportunity ought to be given to all those who are desirous of being considered for the said posts.

14. Heard Mr.T.C.G Swamy, learned counsel for the applicants, Mr.S.Radhakrishnan, learned counsel for respondent nos.1-4 and Mr.Martin G.Thottan, learned counsel for respondent nos.5-10.

15. Mr.T.C.G.Swamy's primary contention is that the applicants were Senior Technicians who were selected for deputation due to their merit. No time limit had been indicated for their term of deputation. While it is maintained that their lien would remain in the respective parent divisions where they will be part of the seniority unit, they would continue in the deputed post until the closure of the cadre. All of a sudden, making the Madras Tribunal's order an excuse, the respondents are bent on sending back the applicants to their parent divisions.

16. Shri.T.C.G, Swamy, learned counsel for the applicants further drew our attention to Annexure A-7 communication. He interprets it as a stay on repatriation of the deputationists who are the applicants. Another argument raised by Shri.T.C.G Swamy is that while the original order of deputation has been approved by CPO, the repatriation ordered as per Annexure A-1(a), A-1(b), A-1(c) is seen as issued by the concerned Divisional Personnel Officer who is a subordinate. He calls to his assistance the extant principle that a superior officer's orders cannot be rescinded by an inferior functionary.

17. Shri.S.Radhakrishnan appearing for the official respondent nos.1-4 laid stress on the temporary nature of the deputation. At no stage in any of the communications has a sense been conveyed to the applicants that they were

likely to be permanently absorbed, in their present 'deputed' positions. Their lien continues in the parent Divisions and they form part of the seniority list in the said divisions.

18. It was as a part of the negotiated settlement between the Labour Unions and Railway Administration during 2007 that it had been decided to allow transfer on deputation of aspirants to trip shed/MEMU. The idea was floated as a labour welfare move so that natives of Kerala who are permanently positioned outside the State could be given the brief benefit of few years' service in their home State. To treat the temporary transfer as a permanent one would be a travesty of a welfare measure which would severely harm future claimants under the scheme. It is true that as a part of cadre restructuring the deputed staff were extended upgradation/promotion of "as is where is basis" till pin pointing was done. The acceptance of promotion meant with the beneficiary will be required to join the pin pointed post (presumably in the parent division) within 6 months time from the date of issue of promotion order. With the employee promoted to the next higher grade, there will be no post to accommodate the promoted employee at MEMU Shed and he has necessarily to be repatriated to his parent unit where his lien and seniority has been maintained and another volunteer should be posted in the MEMU Shed.

19. We have considered the issues involved closely. It had been a well-meaning measure on the part of the Railways to oblige Kerala natives who are posted outside the State to come on short term periods to Kerala on deputation. When the O.A was previously heard, this Tribunal had dismissed the applicant's case for an interim stay on the repatriation. The reasoning adopted continue to be relevant in the final consideration as well. The Madras Bench in O.A 1185/14 examining the grievance of few aspirants for deputation to Kerala had decreed.

“4. It is admitted that the applicants would be granted the benefit of deputation at their turn and the process has got delayed only because of cadre restructuring and the delay in pin pointing of higher grade posts at various places to which the incumbent deputationists could be transferred.

5. As there is no dispute regarding the eligibility of the applicants for deputation, this O.A is disposed of with a direction to the respondents to expedite the process of transfer of incumbent higher grade deputationists to pin pointed posts at various places. Once this is done, the case of the applicants for deputation shall be considered as per rules. Railway Board circulars in their due turn. The respondents are directed to complete the process within a maximum of three months from the date of receipt of a copy of this order. ”

20. Clearly we are of the same view as our co-ordinate Bench. The present incumbent has no vested right to stay put in the deputed post. There had been no notification of application for absorption in MEMU Sheds in Kollam and Palakkad and they had opted only for a temporary deputation. The fact that the

remain part of the seniority list of their parent division and also has agreed to be promoted while remaining a part of their parent division, forestall them from now turning around and seeking permanency. Respondent nos.5-10 have a much stronger case as also others like them for being considered for these positions in their native State. In so far as the argument of the learned counsel for the applicant that the order has been issued by an incompetent authority, we do not think that there is any substance in this contention. It may be that original deputation had ordered by the zonal authorities but that does not deprive the borrowing divisions from ending the said deputation in line with various decisions of the respondent Organisation.

21. Facts being so, we see no merit whatsoever in the contentions raised by the applicants in the two original applications. Accordingly, we dismiss both Original Applications as devoid of merit.

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

List of Annexures

O.A 180/00607/2017

Annexure A1(a) to (C) - True copies of the Orders No.SA/P 135/VII/ELS dated 20.7.2017 issued by the 3rd respondent as regards the applicants herein

Annexure A2 - True copy of the communication bearing no.P(S) 535/VII/CS QLN dated nil, July 2013 along with letter No.S/P 535/VII/ELS/Option dated 31.7.2013

Annexure A3 - True copy of the Office Order no.EL/143/2013 dated 9.10.2013

Annexure A4 - True copy of the office order No.SA/285/ELS/2013 dated 22.11.2013

Annexure A5 - True copy of the Office Order bearing No.SA/17/ELS/2014 dated 28.3.2014 issued by the 3rd respondent

Annexure A6 - True copy of the orders issued by the fourth respondent under office order no.71/2012/Elec./TRD dated 4.10.2012

Annexure A7 - True copy of the memorandum bearing No.P(S) 135/VII/MEMU SHED/PGT/Vol.II dated 31.3.2017

Annexure A8 - True copy of the memorandum dated 3.11.2015 issued by the 3rd respondent

Annexure A9 - True copy of the order dated 29.4.2016 in OA No.1185/2014 rendered by the Madras Bench of this Tribunal

Annexure R1(a) - A true copy of the letter dated 7.8.2013

Annexure R1(b) - A true copy of the relevant seniority list issued by Salem Division during the year 2013

Annexure R1(c) - A true copy of the relevant seniority list issued by Salem Division during the year 2017

Annexure R1(d) - A true copy of the RBE No.116/2016 issued by the Railway Board dated 30.9.2016

- Annexure R1(e) - A true copy of the RBE No.102/2013 dated 8.10.2013
- Annexure R1(f) - A true copy of the letter dated 19.6.2017
- Annexure R1(g) - A true copy of the common order passed by this Tribunal in O.A 339 and 340 of 2016 dated 27.2.2017.
- Annexure A-10 - A true copy of Office Order No.SA/10/ELS/2018 dated 9.2.2018 issued by the third respondent
- Annexure R1(h) - A true copy of corrigendum No.J/P.524/Restructuring/artisan staff dated 18.8.2017 issued by Divisional Personnel Officer, Palghat
- Annexure R1(i) - A true copy of the letter dated 4.9.2013
- Annexure R1(j) - A true copy of the matching savings Memorandum dated 31.1.2014
- Annexure R1(k) - A true copy of the option letter dated 2.2.2012
- Annexure R1(l) - A true copy of the office order dated 5.3.2012

O.A 180/00604/2017

- Annexure A1(a) to (g) - True copies of Orders bearing No.SA/P 135/VII/ELS dated 20.7.2017 issued by the 3rd respondent as regards the applicants 1 to 7 herein
- Annexure A-2 - True copy of request made by the Divisional Electrical Engineer/Rolling Stock/MEMU/Palakkad under No.J/M.EMU/PGT/Staff dated 26.11.2010
- Annexure A-3 - True copy of list of transfers issued under No.SA/P.135/VII/ELS/Option dated 18.5.2012 by the 3rd respondent
- Annexure A-4 - True copy of Office Order No.SA/65/ELS/2012 dated 9.5.2012, issued by the 3rd respondent
- Annexure A-5 - True copy of Office Order No.SA/80/ELS/2012 dated 11.6.2012, issued by the 3rd respondent

Annexure A-6 - True copy of Office Order bearing No.SA/17/ELS/2014 dated 28.3.2014 issued by the 3rd respondent

Annexure A-7 - True copy of Office Order bearing No.SA/37/ELS/2014 dated 30.6.2014, issued by the 3rd respondent

Annexure A-8 - True copy of Office Order issued by the 3rd respondent under No.SA/18/ELS/2014 dated 28.3.2014

Annexure A-9 - True copy of order issued by the 2nd respondent Chief Personnel Officer under Memorandum bearing No.P(S)135/VII/MEMU SHED/PGT/Vol.II dated 31.3.2017

Annexure A-10 - True copy of Memorandum bearing No.J/P.524/Restructuring/Artisan Staff dated 7.6.2017 issued by the 4th respondent DPO/PGT

Annexure A11 - True copy of Memorandum dated 3.11.2015 issued by the 3rd respondent

Annexure A12 - True copy of order dated 29.4.2016 in O.A No.1185/2014 rendered by the Hon'ble Central Administrative Tribunal, Madras Bench

Annexure R1(a) - A true copy of the letter No.SA/P.136/VII/ELS Option dated 2.2.2012

Annexure R1(b) - A true copy of the Office Order No.SA/24/ELS/2012 dated 5.3.2012

Annexure R1(c) - A true copy of the letter dated 7.8.2013

Annexure R1(d) - A true copy of the relevant seniority list issued by Salem Division during the year 2013

Annexure R1(e) - A true copy of the relevant seniority list issued by Salem Division during the year 2017

Annexure R1(f) - A true copy of the RBE No.116/2016 issued by the Railway Board dated 30.9.2016

Annexure R1(g) - A true copy of the RBE No.102/2013 dated 8.10.2013

- Annexure R1(h) - A true copy of the letter dated 19.6.2017
- Annexure R1(i) - A true copy of the Order sanctioning 11 posts in addition to the 19 existing posts in MEMU/PALAKKAD
- Annexure R1(j) - A true copy of the common order passed by this Tribunal in O.A 339 and 340 of 2016 dated 27.2.2017.
- Annexure A-13 - True copy of Office Order No.SA/10/ELS/2018 dated 9.2.2018 issued by the third respondent
- Annexure A-14 - A true copy of Rejoinder dated 9th day of May 2018, filed by the applicants in O.A No.180/607/2017 (P.Govindan Namboothiri & Ors v. UOI & Ors)
- Annexure A-15 - A true copy of letter bearing No.J/P.135/MEMU dated 4.1.2011, issued by the 4th respondent Senior DPO/PGT
- Annexure A-16 - A true copy of Railway Board order bearing RBE No.229/2001 dated 21.11.2001
- Annexure A-17 - A true copy of Memorandum bearing No.J/P.135/Co-ord/Cadre Management dated 9.5.2018, issued by the Divisional Personnel Officer/ Palghat
- Annexure A-18 - A true copy of communication bearing No.J/P.535/111/MEMU dated 5.4.2017, issued from the office of the Sr.Divisional Personnel Officer/ Palghat
- Annexure R1(k) - A true copy of Railway Board's letter dated 1.5.2018
- Annexure R1(l) - A true copy of the additional reply in O.A 607/2017 with its annexures
